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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

...  
Registration O.A. No. 1753 of 1993

Dr. S.B. Tripathi     ...     ...     Applicant.

Versus

Union of India  
and others     ...     ...     ...     Respondents.

...

Hon. Mr. Maharaj-Din, Member (J)  
Hon. Mr. S. Das Gupta, Member (A)

(By Hon. Mr. Maharaj-Din, Member (J))

The applicant has filed this application seeking the relief of direction to the respondents No. 2 & 3 to make payment of balance of Fellowship awarded to the applicant in the year 1987-88 for doing Ph.D. and all contingency award for 2nd year and 3rd year by issue of duplicate demand draft for the amount of Rs. 17,558/- which was stated to have been lost during transit.

2. The applicant was sponsored fellowship for doing Ph.D by I.C.A.R. and the applicant joined Chandra Shekhar Azad Agriculture University. It was the responsibility of I.C.A.R. to pay the expenses of sponsored fellowship. The applicant has shown a letter dated 25.3.1988 addressed to the Registrar to the Chandra Shekhar Azad Agriculture University undertaking to meet the expenses of the fellowship. The university had received the sanctioned amount for first year i.e. 1987-88 but for subsequent year, the amount was not received by the University. It is borne out from the correspondence made between the



University and I.C.A.R. that the amount of 2nd year i.e. 1988-89 was remitted through demand draft which was not received by the University. The applicant submitted representation to I.C.A.R. (Annexure- 11) dated 29.6.1993 requesting that the payment of 2nd year be made at an early date so that he may prosecute his studies without any hindrance. This representation has not been replied by the ICAR and it is still pending. We, therefore, dispose of the application with the direction to the respondents to dispose of the representation dated. 29.6.1993 (Annexure- 11) of the applicant by passing a reasoned order within a period of 30 days from the date of communication of this order.

3. The application is disposed of with the above directions at the admission stage. Parties to bear their own costs.

  
Member(A)

  
Member(JL)

Dated: 8.12.1993

(n.u.)